

**C. A. T. Bench, JAIPUR**

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Date of Order	Orders OA 519/93
13.10.93	Mr. J.K.Kaushik - counsel for applicant Mr. M.Rafiq - counsel for respondents.
<p>The learned counsel for the respondents submits that without following the process of law the applicant will not be reverted if at all reversion is necessary. In the light of the submissions made by the learned counsel for the respondents there is no cause to continue this case and the <del>xxxxxx</del> O.A. is disposed of accordingly. Parties to bear their own costs.</p>	
	<p>(P.P.Srivastava) Member (A)</p> <p><i>[Signature]</i></p> <p>(D.L.Mehta) Vice Chairman.</p> <p><i>[Signature]</i></p> <p>Copy sent to the app. Col &amp; up. and on vid 7763&amp;7764 R.D. 20/10/93</p> <p><i>[Signature]</i></p>